

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 1391 of 2019

IN THE MATTER OF:

Nayan N Raheja

...Appellant

Vs.

Catalyst Trusteeship Ltd. & Anr.

...Respondents

Present:

For Appellant:

Mr. Raghuveer Kapur, Ms. Manmeet Kaur, Mr. Yashvardhan Bandi, Mr. Gaurav Mitra, Ms. Shriya Ray Chaudhury and Mr. Rajesh Kumar Singh, Advocates.

For Respondents:

**Mr. K Datta, Advocate for R-1.
Ms. Arveena Sharma, Advocate for R-2.**

ORDER

(Through Virtual Mode)

25.01.2021: When the case was called out, Learned Counsel for the Respondent submitted that he has filed the Reply Affidavit vide Diary No. 24875 dated 20.01.2021.

The Office should place the Reply Affidavit filed on behalf of the Learned Counsel for the Respondent, which is taken on record. The Registry is directed to trace out the same.

Learned Counsel for the Appellant submitted that he has not received the copy of the Reply Affidavit filed on behalf of the Respondent. Learned Counsel for the Respondent is directed to serve the copy of the Reply Affidavit to the Learned Counsel for the Appellant by 27.01.2021. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal on **09th February, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

sr /ss/ha/nn